



2026:AHC-LKO:7435-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 66 of 2026

Santosh Kumar And 2 Others

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Panchayati Raj U.P.
Lko. And 6 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Nishant, Prakhar Pandey, Raj Bahadur Singh Rawat, Ravindra Kumar
Counsel for Respondent(s)	: C.S.C., Dilip Kumar Pandey

Court No. - 1

HON'BLE RAJAN ROY, J.

HON'BLE ABDHESH KUMAR CHAUDHARY, J.

1. Heard.

2. Shri Manish Mishra, learned Standing Counsel for the State respondents states that on a complaint of the petitioners enquiry was got conducted. Based on the enquiry report show cause notices were issued to the Gram Pradhan and the Panchayat Secretary. After considering their response, action has been ordered against the Panchayat Secretary who was found guilty, but not against the Gram Pradhan.

3. In view of the aforesaid, we see no reason to proceed any further in this Public Interest Litigation. If there is any other cause and the petitioners have locus standi, they may pursue other remedies, as prescribed under law.

4. The petition is, accordingly, **disposed of.**

(Abdhesh Kumar Chaudhary,J.) (Rajan Roy,J.)

February 2, 2026

Arnima